

Form S} U.P. Tendu Patta (Vyapar Viniyaman), Niyamawali, 1972

Notifications

(1)

English translation of Van Anubhag-2, Noti.No.22(4)2/XIV-B-G7, dated March 2, 1972, published in U.P. Gazette, Extra, dated 2nd March, 1972, p.1

In exercise of the powers under sub-section (3) of section 1 of the Uttar Pradesh Tendu Patta (Vyapar Viniyaman), Adhiniyam, 1972 the Governor is pleased to appoint March 2, 1972, as the date of which Sections 2 to 18 of the said Adhyadesh shall come into force in the areas comprising the districts of Allahabad, Mirzapur, Banda, Hamirpur, Jhansi, Jalaun and Varanasi of Uttar Pradesh.

(2)

English translation of Van Anubhag-2, Noti.No.1556/XIV-B-57-72, dated March 10, 1972, published in U.P. Gazette, Extra, dated 10th March, 1972, p.1

In exercise of the powers under section 11 of the Uttar Pradesh Tendu Patta (Vyapar Viniyaman), Adhiniyam, 1972 (U.P. Ordinance No. 1 of 1972), the Governor is pleased to delegate the powers exercisable by the State Government Under Section 3 of the said Adhyadesh to the Conservator of Forests, Southern Circle, Allahabad.

(3)

English translation of Van Anubhag-2, Noti.No.1554/XIV-B-52-72, dated March 22, 1972, published in U.P. Gazette, Extra, dated 22nd March, 1972, p.1

In pursuance of the provisions of sub sections (2) of section 7, of the Uttar Pradesh Tendu Patta (Vyapar Viniyaman), Adhiniyam, 1972 (U.P. Ordinance No. 1 of 1972), the Governor is pleased to direct that the price of tendu leaves fixed by the State Government under sub-section(1), of the said section shall be published in the Gazette before March 31, 1972.

Noti.} U.P. Tendu Patta (Vyapar Viniyaman), Niyamawali, 1972

(4)

English translation of Grih (Police) Anubhag-3, Noti.No.1554(i)/XIV-B-52-72, dated March 22, 1972, published in U.P. Gazette, Extra, dated 22nd March, 1972, p.2

In continuation of Government Notification No. 1554/XIV-B-52/72, dated March 22, 1972 and in exercise of the powers under sub-section (1) of section 7 of the Uttar Pradesh Tendu Patta (Vyapar Viniyaman), Adhiniyam, 1972 (U.P. Ordinance No. 1 of 1972), the Governor, after having regard to the factors mentioned in this sub-sections and also the other factors is pleased to fix for the year ending on the thirtieth day of June, 1972, the price as Rs. 18.50 (Rupees Eighteen and Paise Fifty only), per standard bag in all the units of the areas to which the said Adhyadesh has been made applicable vide Government Notification No. 22(4)2/14-B-67, dated March 2, 1972 and at which tendu leaves shall be purchased by the State Government, its duly authorised officers and agents from the growers other than the State Government, Gaon Sabha and Local Authority.

(5)

English translation of Van Anubhag-2, Noti.No.1908(3)/XIV-2-70-72, dated April 04, 1972, published in U.P. Gazette, Extra,dated 04th April, 1972, p.1

In exercise of the powers under sub-rule (2) of Rule 1, of the UttarPradesh Tendu Patta(Vyapar Viniyaman) Niyamawali, 1972, the Governor is pleased to direct that the said Niyamawali shall come into force with effect from April 4, 1972.

(6)

English translation of Van Anubhag-2, Noti.No.22(4)2/XIV-2-67, dated May 12, 1972, published in U.P. Gazette, Extra,dated 12th May, 1972, p.1

In exercise of the powers under sub-section(3) of section 1 of the UttarPradesh Tendu Patta(Vyapar Viniyaman) Adhinyam, 1972, (U.P.Act. No.19 of 1972), the Governor is pleased to appoint May 12, 1972, as the date on which the said Adhinyam shall come into force in the areas comprising the districts of Allahabad, Mirzapur, Banda, Hamirpur, Jhansi and Varanasi of Uttar Pradesh.

(7)

English translation of Van Anubhag-2, Noti.No.2278/14-2-67-73, dated July 09, 1973, published in U.P. Gazette, Extra,dated 11th July, 1973, p.1

In exercise of the powers under section 11 of the UttarPradesh Tendu Patta(Vyapar Viniyaman) Adhinyam, 1972, (U.P.Act. No.19 of 1972), the Governor is pleased to delegate the powers exercisable by the State Government under section 5(1) of the said Adhinyam to all the Divisional Forest Officers concerned.

The powers so delegated shall be exercisable by them within their respective jurisdictions only.